

0.4.213/01

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

for Admissio
n
Bench
26/2

Free copy of
the order
dt. 27.2.02 given
to both counsel.

Retd
6/3

18/2/02
S.O

11. Order dated 18.2.02

Shri Bose submits that a detailed
caution in this case has been filed
with copy to applicant. In view of
this, put up for final final
disposal at the admission stage on
27.02.02.

J
Member (A)

J
Member (J)

Order dated 27.2.2002

Heard Shri D.P.Sarangi, the learned
counsel for the applicant and Shri A.K.Bose,
learned Senior Standing Counsel appearing on
behalf of the Respondents.

In this case, the Applicant having
faced a transfer has approached this Tribunal
firstly for redressal of his grievances on the ground
that his substitute has not yet joined and he
is still continuing in the post from where he
has faced the transfer. The second ground urged
by him is that he having been posted and worked
at Kohima previously ought not to have been
transferred to Ittanagar. The third ground
urged by the learned counsel that the applicant
is going to retire on superannuation in the
ensuing three years and as such his transfer to
Ittanagar is uncalled for.

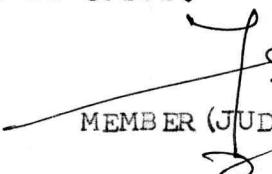
I have considered the submissions made
by the learned counsel of both sides. This simple
case, in the above premises, is disposed of with

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a direction to Respondents to reconsider the case of the applicant and allow him to continue at Bhubaneswar or to give him a posting at Cuttack.

The O.A. is disposed of as per observation and direction made above. No costs.


27/02/2002
MEMBER (JUDICIAL)